

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION [APL] NO. 328/2020.

Prajwalit Parmeshwar Telang and others.

-VERSUS-

The State of Maharashtra and others.

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri M.N. Ali, Advocate for the Applicants.
A.P.P. for Respondent No.1.

CORAM : VINAY JOSHI, J.

DATE : APRIL 23, 2020.

Heard.

2. Applicants are seeking to quash First Information Report registered vide Crime No.80/2020 with Akot Police Station relating offence punishable under Sections 498-A, 323 read with Section 34 of the Indian Penal Code. It is submitted that after 10 years of marriage, a false complaint has been filed with allegations of monetary demand. Applicants have prayed for interim relief and particularly, protection by

2

stating that due to current position of complete lock down in the State they are not in a position to approach to the concern Court for seeking pre-arrest protection.

3. Issue notice to respondents, returnable in three weeks. Learned A.P.P. waives notice for respondent no.1.

4. Having regard to the nature of accusation and peculiar current situation, interim relief in terms of prayer clauses (2) and (3) is granted. However, the investigation in the matter may go on.

JUDGE

Rgd.